CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

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ORIGINAL APPLICATION NO.060/00637/2016

Chandigarh, this the 15th day of December, 2017

CORAM:HON'BLE MR.SANJEEV KAUSHIK, MEMBER (J) & HON'BLE MS. P. GOPINATH, MEMBER (A)

Bhupinder (Pal) Singh S/o Sh. Som Nath, Conductor No. 433, Office of Director Transport, Plot No. 701, Industrial Area, Phase 1, Chandigarh (Group C)

....Applicant

(**Present**: Mr. R.P. Singh, Advocate)

VERSUS

- 1. The Secretary, Transport, Chandigarh Transport Undertaking Deluxe Building, U.T. Secretariat, Sector 9, Chandigarh.
- 2. The Director Transport, Chandigarh Transport Undertaking, Plot No. 701, Industrial Area, Chandigarh.

....Respondents

Present: Mr. Arvind Moudgil, Advocate)

ORDER (Oral) HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

- 1. Applicant has challenged the correctness of order dated 25/26.02.2016 (Annexure A-2).
- 2. The facts of the case are not in dispute. The applicant has challenged the order passed by the authority on the ground of non-speaking and alleged that the respondents have not considered all the points taken by him in his statutory appeal and have rejected the same by passing a single-line order. Therefore, the same is liable to be quashed.
- 3. Learned counsel for the respondents is not in a position to support the impugned order.
- 4. Therefore, on this sole ground, we partly allow this O.A. and quash the impugned order (Annexure A-2), whereby the appeal of the applicant has been rejected, and remit the case back to the

appropriate authority to re-consider and decide the appeal (Annexure A-7), by passing a reasoned and speaking order, within a period of two months from the date of receipt of certified copy of this order. The applicant is also given liberty to file supplementary pleadings, which is also ordered to be taken into account while deciding the appeal.

5. Needless to mention that the disposal of this O.A. may not be construed as expression of opinion on merits.

(P. GOPINATH) MEMBER (A)

(SANJEEV KAUSHIK) MEMBER (J)

Dated: 15.12.2017

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